

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3231  
ANSWERED ON:30.08.2013  
CASES OF CHEQUE BOUNCE  
Viswanathan Shri P.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the number of cases relating to cheque bounce are on the rise in the country;
- (b) if so, the details thereof along with the cases pending in various courts during the last three years and the current year bank-wise;
- (c) whether the Government proposes to amend the Negotiable Instruments Act to restrict banks from dragging a person to court in cheque bounce offence; and
- (d) if so, the details thereof and time by which it is likely to be amended?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d): The information received from the public sector banks with respect to the number of cases relating to cheque bounce pending in various courts in the country during the last three years as available bank-wise is at Annex. Banks as well as their customers exercise their legal right to approach courts as per law.